

# CENTRAL ELECTRICITY REGULATORY COMMISSION

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No. 9/2015/31/Tariff/CERC/

Date:13<sup>th</sup> October, 2015

**Subject: “Empanelment of Consultants for providing inputs for tariff determination by the Central Electricity Regulatory Commission”**

With reference to above subject and Clause 5.3 of TOR, the following clarification is hereby issued:

## **Clause 5.3 of TOR**

*“5.3 The consultant and professionals deployed should have knowledge of relevant Acts, Policies, Regulations as well as operational & commercial aspects of thermal generating stations, hydro generating stations and transmission system. Each member of the team should be a **full time employee** of the consultant. No member of the team should be changed except with the prior approval of the Secretary, CERC”*

2. In context with the above, a term ‘full time employee’ shall be read as ‘full time employee or contractual staff on full time basis’. Accordingly, the clause 5.3 is to be read as under:

*“5.3 The consultant and professionals deployed should have knowledge of relevant Acts, Policies, Regulations as well as operational & commercial aspects of thermal generating stations, hydro generating stations and transmission system. Each member of the team should be a **full time employee or contractual staff on full time basis** of the consultant. No member of the team should be changed except with the prior approval of the Secretary, CERC”*

(-Sd-)

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